

[Mr. Speaker]

and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 31st March, 1968."

The motion was adopted.

Dr. Ram Subhag Singh: I move:—

"That this House recommends to Rajya Sabha that they do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 31st March, 1968, and communicate to this House the names of the members so nominated by Rajya Sabha."

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that they do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 31st March, 1968, and communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted

(iv) COURT OF BANARAS HINDU UNIVERSITY

The Minister of Education (Dr. Triguna Sen): I move:

"That in pursuance of sub-clause (xviii) of clause (1) of Statute 10 of the Statutes of the Banaras Hindu University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Court of the Banaras Hindu University for a term of three years, subject to the other provisions of the said Statutes."

Mr. Speaker: The question is:

"That in pursuance of sub-clause (xviii) of clause (1) of Statute 10 of the Statutes of the Banaras Hindu University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Court of the Banaras Hindu University for a term of three years, subject to the other provisions of the said Statutes."

The motion was adopted

12.52 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAJASTHAN) 1966-67

The Deputy Prime Minister and the Minister of Finance (Shri Morarji Desai): I beg to present a statement showing Supplementary Demands for Grants in respect of State of Rajasthan for 1966-67.

Shri S. M. Banerjee (Kanpur): Since Supplementary Demands for Grants are being presented in respect of the Rajasthan Government, I would like to know, he is not only the Finance Minister but also the Deputy Prime Minister, when the Rajasthan matter is going to be settled. We are being presented with the Supplementary Demands for Grants here for Rajasthan

12.58 hrs.

RAJASTHAN BUDGET, 1967-68

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): Sir, the House is well aware of the circumstances in which the President by a Proclamation issued on the 18th March, 1967 under Article 356 of the Constitution assumed to himself